

12.00 hrs.

## PAPERS LAID ON THE TABLE

## Notification under Delhi Municipal Corporation Act, 1957

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to lay on the Table a copy of the Notification No. U. 14011/160/80-Delhi (Hindi and English versions) published in Delhi Gazette dated the 5th January, 1991 making certain amendments to Notification No. U. 14011/160/89-Delhi dated the 6th January, 199 issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT—2131/91]

Inter-State Migrant Women (Regulation of Employment and conditions of Service Central (Amendment) Rules, 1991; Annual Reports of and Reviews on the working of the Rehabilitation Council, New Delhi and the Institute for the Physically Handicapped, New Delhi for the year 1989-90.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): Mr. Speaker, Sir, I beg to lay on the Table:-

- (1) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R 22(E) in Gazette of

India dated the 14th January, 1991 under sub-section (3) of section 35 of the Inter State Migrant Workmen (Regulation of Employment and Conditions of Service ) Act, 1979. [Placed in the Library. See No. LT—2132/91]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council, New Delhi, for the year 1989-90.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in the Library. See No. LT—2133/91]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (4) above. [Placed in the Library. See No. LT—2134/91]

**Notifications under the All India Services Act, 1951**

[English]

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): Sir, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Forest Service (Recruitment) Amendment Rules, 1990 published in Notification No. G.S.R. 822(E) in Gazette of India dated the 5th October, 1990.

(ii) The Indian Administrative Service (Appointment by Promotion) First Amendment Regulations, 1990 published in Notification No. G.S.R. 938(E) in Gazette of India dated the 7th December, 1990.

(iii) The Indian Police Service (Appointment by Promotion) First Amendment Regulations, 1990 published in Notification No. G.S.R. 939(E) in Gazette of India dated the 7th December, 1990. [Placed in the Library. See No. LT—2135/91]

(2) A Statement Hindi and English versions) explaining reasons for

not laying the Annual Report and Audited Accounts of the Institute of Applied Manpower Research, New Delhi, for the year 1980-90 within the stipulated period of nine months after the close of the Accounting year. [Placed in the Library. See No. LT—2136/91]

**Annual Reports of and reviews on the working of the Hindustan Photo Films Manufacturing Company, Ltd Indunager, etc. for the year 1989-90 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): I beg lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1989-1990.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1989-90 along With Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers men-

tioned at (1) above. [Placed in the Library. See No. LT—2137/91]

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1990 - 91, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1990-91. [Placed in the Library. See No. LT—2138/91]

MR. SPEAKER: Shri Janeshwar Mishra.

*(Interruptions)*

MR. SPEAKER: Shri Janeshwar Mishra will present the Interim Railway Budget.

PROF. MADHU DANDAVATE (Rajapur): Sir, on a point of order. *(Interruptions)*

MR. SPEAKER: What is the point of order?

*(Interruptions)*

[Translation]

SHRI R.N. RAKESH (Chail): Mr. Speaker, Sir, there has been a mass killing of the Harijans. I have given a notice. When are you allowing a discussion on it?

[English]

MR. SPEAKER: I have received notices of Adjournment-motions, Discussion under rule 193 and Calling-attention about the reported incidents of atrocities on Harijans in U.P. and Bihar and other States. While I have not given my consent to Adjournment-motions, in view of the gravity and importance of the matter, I am allowing a Discussion under Rule 193. The discussion may be taken up today at 4 p. m.

*(Interruptions)*

[Translation]

SHRI RAM VILAS PASWAN (Hajipur): Mr. Speaker, Sir, I request you to take it up under Rule 184. *(Interruptions)*

[English]

MR. SPEAKER: He has raised a point of order. Please take your seat.

*(Interruptions)*

SHRI L.K. ADVANI (New Delhi): Mr. Speaker, Sir, you will recall that on Friday two adjournment-motions notices had come up and at least the House got an impression that both merited adjournment-motion because it is not merely a clash between two bodies or two communities in which Harijans have been killed. But here the murder and carnage has taken place at the hands of the State police. Therefore, we would like to express our mood of censure against the Government for its failure to protect the Harijans.

Therefore, the demand made by my colleagues for an adjournment-motion is perfectly valid and I would plead with you to review it and reconsider and allow adjournment-motion. *(Interruptions)*

[Translation]

MR. SPEAKER: I have already given my decision.

(Interruptions)

[English]

MR. SPEAKER: Let us hear Shri Vishwanath Pratap Singh.

SHRI VISHWANATH PRATAP SINGH (Fatehpur): I had visited yesterday Pratappgarh along with my colleagues. Literally the Scheduled Caste people were picked up from the village on the police jeep and killed in cold blood. This is a case where the Police is involved against the downtrodden. It does merit adjournment-motion and nothing less than that. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, you had also made a commitment. (Interruptions)

[English]

PROF. MADHU DANDAVATE: What is your decision about it?

[Translation]

MR. SPEAKER: I am saying the same thing. You were going to say something?

[English]

PROF. MADHU DANDAVATE: What about the adjournment-motion? (Interruptions) There should be no objection even if it be adjournment motion (Interruptions)

[Translation]

MR. SPEAKER: Please take your seat,

Paswan Saheb. You want that it should be taken up under Rule-184.

(Interruptions)

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa). I also support. (Interruptions)

[Translation]

SHRI KALKA DAS (Karol Bagh): First the question was as to which one is to be taken up first and we agreed to that. There was no proposal of Changing its form. (Interruptions)

MR. SPEAKER: Please taken your seat. On what basis you are speaking. Let the Prime Minister speak.

(Interruptions)

SHRI KALKA DAS: Harijans are being killed by the police. (Interruptions)

[English]

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Mr. Speaker, Sir, the some day I said that it is a very important and serious matter and this should be discussed in the House. But there are certain rules for adjournment motion.

Mr. Speaker, Sir, I do not know why there is so much heat. Have I contested what they say is wrong?

MR. SPEAKER: No. You have not contested.

SHRI CHANDRA SHEKHAR: I have not contested. (Interruptions)

SHRI BASUDEB ACHARIA (Bankura): Atrocities on Harijans is a very important and



serious matter. Adjournment motion should be allowed. *(Interruptions)*

**SHRI CHANDRA SHEKHAR:** Mr. Speaker, Sir, I am just surprised at what they are trying to say. When the whole House is seized of the matter, where is the point of controversy on this? *(Interruptions)*

*[Translation]*

**SHRI KALKA DAS:** When a matter relating to Harijans comes up, point of rules is raised. Now they want to dilute the issue by saying that there are rules for Adjournment Motion. *(Interruptions)*

**SHRI SATYNARAYAN JATTYA (Ujjain):** The Government should take a decision in this regard *((Interruptions))*

**DR. RAJENDRA KUMARI BAJPAI (Sitapur):** Ten Harijans and three 'Patels' were killed by the police in Choura Village of Uttar Pradesh. It was shown as an encounter, but later on it was proved to be take. It prover that the Chief Minister, Shri Mulayam Singh Yadav took prompt action and punished the police personnel. While in this case prompt action was taken by the Government, no action has been taken by the Government of Bihar against the Yadavs, who massacred 15 Harijans in village Masorti in Bihar. As such a discussion on atrocities being committed on the Harijans should be taken up. *(Interruptions)*

**MR. SPEAKER:** You are rather helping me. *(Interruptions)*

**MR. SPEAKER:** Everybody is agreeable to your point. Please take your seat.

*(Interruptions)*

**SHRI RAM VILAS PASWAN:** Mr. Speaker, Sir, my point of order is that today we are discussing the point as to the rule

under which a discussion on the killings of the oppressed and Scheduled Castes people should be taken up? In this connection I would like to know as to the rule under which people belonging to Scheduled Castes were massacred? *(Interruptions)*

**MR. SPEAKER:** There is no point of order in it.

*(Interruptions)*

**MR. SPEAKER:** The entire House is unanimous it. Now I shall do as the House would wish me to do.

*(Interruptions)*

**SHRI NATHU SINGH (Dausa):** Mr. Speaker, Sir, my point of order is that on the first day of the session, two Adjournment Motions were moved. One was above the Gulf war and the other one...

*(Interruptions)*

**MR. SPEAKER:** There is no point of order in it.

*(Interruptions)*

**MR. SPEAKER:** I am coming to your point. Please take your seat.

*(Interruptions)*

*[English]*

**SHRI SAIFUDDIN CHOUDHURY:** Sir, we have also given a notice of an Adjournment Motion on this subject. It is a very serious matter as Shri V. P. Singh has said. We had also visited that area along with him. It was a terrible scene. Not a male member of the family is there now. All of them were killed by police. They were all Harijans. *(Interruptions)*

MR. SPEAKER: I am coming to you also. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: In our country, if police kill Harijans and downtrodden people like this, What will happen? (*Interruptions*) Is this not a serious matter for Adjournment Motion? Doesn't the Government stand condemned for failure to protect the Harijans? Who will look after the Harijans? So, we move for the acceptance of Adjournment Motion. (*Interruptions*)

[*Translation*]

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, the hon. Members sitting on that side have brought an Adjournment Motion. We do not challenge their right to do so, but onething is quite clear.....(*Interruptions*) ..That is what I am going to say...I am supporting your viewpoint.....(*Interruptions*) . Mr. Speaker, Sir, I am not challenging their right to move the Adjournment Motion. Whatever happened in Chanja village in Uttar Pradesh..(*Interruptions*) ..is certainly a matter of great regret and utterly shameful, but similar incident and equally shameful incident has taken place in Bihar also where the Government headed by Shri Laloo Prasad has used the police machinery in the killing of Harijans and thereafter made an attempt to cover up the whole case. (*Interruptions*) .....Sir, therefore, in my view, the House should condemn the killings of Harijan in U. P. as well as in Bihar...(*Interruptions*) ...I would like to tell my friends in the opposition that they should not try to shield those who are responsible for the killings of Harijans in whatever State such killings might have taken place. If atrocities are committed on Harijans, they should be equally concerned about it. What can be more shameful than their maintaining silence over the killing of Harijans in Bihar? Therefore, a discussion on this issue under rule 193 should be held so that the House could discuss the atrocities

committed on Harijans in Bihar and Fatehpur in U.P..*(Interruptions)* ..You must discuss U.P. and Bihar simultaneously, (*Interruptions*)

MR. SPEAKER: Please take your seat, I shall call your name.

PROF. VIJAY KUMAR MALHOTRA: You also permit us to speak when you have permitted them,

SHRI RAJVEER SINGH (Aonla): You do not pay attention to us.

DR. LAXMINARAYAN PANDEYA (Mandsana): Please reconsider your ruling and let the Adjournment Motion be taken up. (*Interruptions*)

MR. SPEAKER: Please take your seat. I have called Shri Kalka Das's name first. Please do not behave like this.

(*Interruptions*)

[*English*]

DR. RAMCHANDRA DOME (Birbhum): We too want the Adjournment Motion. (*Interruptions*) The Adjournment Motion should be accepted. (*Interruptions*)

[*Translation*]

SHRI KALKA DAS: Mr. Speaker, Sir, I have given a notice of Adjournment Motion today..*(Interruptions)*

MR. SPEAKER: Please sit down. I have not permitted you. Shri Kalka Das is speaking.

(*Interruptions*)

SHRI KALKA DAS: Mr. Speaker, Sir, the police have murdered Harijans in Pratapgarh. I have given a notice of Adjournment Motion earlier also on this issue and today again I have given another notice.

You have admitted Adjournment Motion on the Gulf issue. You had admitted both the Motions but you asked Shri Advani and other leaders as to which of the motions should be given priority. Shri Advani left it to you saying that both the Motions were important and you were free to take up any motion you like. You admitted the Motion on Gulf and allowed discussion on it and at the same time assured that discussion on the killings of Harijans.....(*Interruptions*)

[*English*]

MR. SPEAKER: Dr. Ram Chandra Dome, have not permitted you, please take your seat.

.....(*Interruptions*).....

[*Translation*]

MR. SPEAKER: Ram Chandraji, please take your seat. I am listening to Shri Kalka Das.

(*Interruptions*)

SHRI KALKA DAS: You took a decision and assured the House that discussion on this issue will also be allowed as this issue was in no way less important than any other issue. Atrocities on Harijans continue to be committed.....(*Interruptions*) .....killings of Harijans have been committed by that class which is supposed to protect the Harijans and other weaker sections. This is really painful. Discussion on it is in no way less important than the discussion on any other issue. Therefore, I would request that this Adjournment Motion should be admitted and discussion allowed on it.

[*English*]

PROF. P.J. KURIEN (Mavelikara): Sir, the question of atrocities and killings of Harijans raised by hon. Shri Advaniji and

other hon. Members of opposition is very serious. ....(*Interruptions*) Perhaps the hon. Members did not hear what I said I said, this question of killing of Harijans is very serious and we associate ourselves with their feelings. (*Interruptions*) Please listen, we heard you.

Whether killing has taken place in UP or in Bihar, it should be equally condemned by this House. Now the question is whether the discussion should be on an Adjournment Motion or under Rule 193. That is the question to be decided by the House. I agree with the opposition that this is a matter on which the Government should be censured.....(*Interruptions*) .....But which Government? The Bihar Government and the UP Government, and not the Central Government. (*Interruptions*)

PROF. MADHU DANDAVATE: There will be no objection is widening the scope of the adjournment motion. (*Interruptions*)

[*Translation*]

MR. SPEAKER: You please take your seat. I am not allowing you. (*Interruptions*)

[*English*]

PROF. P.J. KURIEN: Sir, I am very happy to see the kind of affection shown by the hon. Members, towards Harijans. But, Sir, when Harijans were killed in Fatehpur, you know how difficult it was, to censure the Government of Shri V. P. Singh. At that time, I did not see this kind of affection towards Harijans either from this C.P.M. or from BJP side of the House. (*Interruptions*) We are happy that at least now, they are showing some sympathy towards Harijans. (*Interruptions*) I would like to make it clear that we are equally concerned about the subject. Since we are equally concerned about this subject and since we would also like to express our views, we request that the dis-

cussion should be under Rule 193 and not through an adjournment motion, which is a censure of this Government (*Interruptions*)

MR. SPEAKER: Please take you seats.

(*Interruptions*)

[*Translation*]

SHRI R.N. RAKESH: The massacre that took place in Kunda was made out to be an encounter. Since it has turned out to be a take encounter, it assumes seriousness especially at a time when Shri V. P. Singh is raising this matter of take encounter in public interest. (*Interruptions*) Since it concerns Harijans, it is a very serious matter. Therefore, proper action must be taken in the matter. (*Interruptions*)

SHRI RAM KRISHNA YADAV (Azamgarh): The mentality of the people of the Bhartiya Janata Party are squarely responsible for massacre of the persons belonging to Scheduled Castes which is taking place now-a-days in U.P and Bihar. The high caste people in the administration who are Manuist and Brahmanist in thinking do not want the followers of Ambedkar to rise. It is this type of mentality which is responsible for the massacre of Harijans, because these Brahmenists have their say in the administration, especially in the police and the P.A.C. Therefore it is not the Government that is responsible for it, it is the administration that is responsible. A conspiracy is being hatched by these people to malign Laloo Yadav and Mulayam Singh Yadav who belong to backward class.

[*English*]

MR. SPEAKER: There is no point of order. Please hear me.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Please sit down. Regarding my decision on raising discussion under Rule 193 regarding killings of Harijans.....

[*English*]

I am inclined to review my decision. In the meantime, let us hear the hon. Railway Minister and then I will give my decision.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Please sit down, let me hear Prof. Dandavate.

[*English*]

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, my suggestion is that the entire issue should not be restricted to Uttar Pradesh. The entire Opposition is prepared to discuss atrocities on Harijans in Uttar Pradesh and elsewhere. We have no objection. (*Interruptions*) Let us not divide the House on a single issue. Let not a signal go outside that the House is divided. Therefore, let us widen the motion; make it: atrocities on Harijans in Uttar Pradesh and elsewhere and let us move on at 4 o'clock with this adjournment motion. (*Interruptions*) That is my appeal to you, Sir.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, if atrocities have been committed on the oppressed people in Uttar Pradesh or any other part of the country, Adjournment motion should be accepted and discussion should be held on it. You can defer the Railway Budget.



**SHRIMADAN LALKHURANA:** Railway Budget should be laid on the table of the House. *(Interruptions)*

**SHRI KALKA DAS:** Mr. Speaker, Sir, the atrocities on Harijans and their killings is a very serious matter and it should be discussed immediately.

**SHRI RATILAL KALIDAS VERMA (Dhandhuka):** Mr. Speaker, Sir, Adjournment motion should be accepted and it should be discussed immediately. *(Interruptions)*

**SHRI RAJVEER SINGH:** MR. Speaker, sir, when such incident took place at Fatehpur, Adjournment motion was accepted, so why it is not being accepted now. *(Interruptions)*

*[English]*

**SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam):** Sir, we deeply regret the ground offensive launched by the US and the Allied Forces on Iraq at a time when the Gorbachev peace plan had very intention of seeing that peace is achieved in the Gulf. *(Interruptions)* I am sure all sections of the House will agree with this. I hope and ask the Opposition support to bring a peaceful end of the matter.

*(Interruptions)*

**SHRI SAFUDDIN CHOUDHURY:** Sir, in the morning, we told you that we want to pass a resolution against the Gulf war.....*(Interruptions)* .....Are you going to take up that resolution or not? *(Interruptions)*

**SHRI SOMNATH CHATTERJEE (Bolpur):** Sir, in the morning, we said that we should pass a resolution unanimously in the House expressing our view about the serious action that has been taken, namely, starting the ground battle in the Gulf, endangering the prospect of peace. Therefore, we want that we should pass it in this House and I am

sure there will be unanimity in passing such a resolution. We have given the prepared draft. This is a matter on which we should react immediately. We have given the draft resolution to you. Kindly move it from the Chair Sir. *(Interruptions)*

*[Translation]*

**SHRI RAM VILAS PASWAN:** There can be no issue more important than this. The Adjournment motion we have given, should be accepted. *(Interruptions)*

**SHRI RAJVEER SINGH:** You take up the Adjournment Motion first. We would not allow anything else to transact in the House. *(Interruptions)*

**SHRI SATYANARAYAN JATIYA:** It is a matter relating to the poor people of the society. *(Interruptions)*

*[English]*

**MR. SPEAKER:** I told you that I have decided to review my decision. I think it will take some time.

*(Interruptions)*

**PROF. VJAY KUMAR MALHOTRA:** Till when?

**MR. SPEAKER:** You ask Madhu Dandavateji. He will tell you

*(Interruptions)*

**PROF. MADHU DANDAVATE:** Kindly give the assurance that the discussion will be taken up at 4 o'clock and you can do the formality afterwards. *(Interruptions)*

**MR. SPEAKER:** That is true. You also agree with me that I am to go through certain formalities which is a must.

*(Interruptions)*

[Translation]

MR. SPEAKER: What I want to say is that we will take up Adjournment Motion at 4.00 P.M.

(Interruptions)

[English]

PROF. MADHU DANDAVATE: Mr. Speaker Sir, hon. Member, Mr. V. P. Singh wants to say something about the Gulf war before taking up that issue. (Interruptions)

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Sir, I thank you very much that taking the sense of the House on the question of atrocities that have been committed on the scheduled castes in the Partapgarh area, you have kindly agreed to the request of the hon. Members.

Regarding what Shri Somnath Chatterjee said about the ground action that has been taken by the American-led forces in Iraq and Kuwait and that is the concern of all of us, I request that a unanimous resolution should be passed by the Parliament in a suitable form condemning the action that has been taken by the American-led forces.

SHRI EDUARDO FALEIRO (Mormugao): Sir, I want to draw the attention of the House to a very serious matter, that is closure of the Indian Mission in Baghdad which is most regrettable and most unfortunate. I will tell you and, through you, to the House why it has been most regrettable and unfortunate at this point of time. I can say with full responsibility that while the Mission has been transferred to Teheran, no alternative arrangements of any sort have been made for the safety and welfare of thousands of Indian citizens, who constitute the largest expatriate community in Iraq and Kuwait. Secondly, why our Mission has been transferred from Baghdad to Teheran, while

all the other Missions, most of them, except those which are inimical to Iraq, continue there. It has made a mockery of the whole situation; while our Mission is transferred from Baghdad to Tehran, Iranian Mission itself continue to be in Baghdad. This type of thing completely destroys our credibility in the world and in the non-aligned movement. It looks like that we have run away from there and it destroys the credibility of our Mission before our own citizens. I call upon the Prime Minister and the Government to tell the House about this and to make all possible steps for the safety and welfare of our citizens through our diplomatic Mission. (Interruptions)

12.42 hrs.

RE: RAILWAY BUDGET

[Translation]

MR. SPEAKER: I would ask Shri Janeshwar Mishra to present the Railway Budget.

[English]

SHRI SOMNATH CHATTERJEE (Bhopur): On a point of order. I have already given notice.....(Interruptions) .

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, Sir, when the Leader of the Opposition the other day raised the question of Vote-on-Account, myself and Shri Somnath Chatterjee had said that we have to say something by way of point of order and we would like to say that before the Railway Budget is presented.

When the Railway Budget is not being presented as a full-fledged Budget, but only a Vote-on-Account is being presented, it is a consequence of the general decision not to have the General Budget in its usual form,